

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00472/2018**

**Dated Tuesday the 10<sup>th</sup> day of April Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

B.Muthaiya,  
S/o. Late B. Backiam,  
Sp Tamilnadu Uniformed Service  
Recruitment Board,  
Chennai. ....Applicant

By Advocate M/s. B. Nedunchezhiyan

Vs

1. Union Government of India,  
rep by Secretary,  
Department of Personnel and Training,  
New Delhi.
2. The Government of Tamil Nadu,  
rep by the Chief Secretary,  
Fort St. George,  
Chennai 600009. ....Respondents

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

*“1. Hence, it is therefore prayed that this Hon'ble Tribunal may be pleased to direct the 2<sup>nd</sup> respondent to recommend his name for Conferred IPS to the 1<sup>st</sup> respondent and pass such further orders.*

*2. Cost of the application to be provided for.*

*3. To pass any other order or direction this Hon'ble Tribunal may deem fit and necessary in the facts and circumstances of the present case and in the interest of justice and equity.”*

2. It is submitted that the applicant joined the 2<sup>nd</sup> respondent department as Deputy Superintendent of Police (DSP) in the year 1999. He was promoted as Superintendent of Police in the year 2010. Presently, the applicant is posted as Superintendent of Police in Tamil Nadu Uniformed Services Recruitment Board with effect from July 2017. The applicant is aggrieved by the fact that he has not been promoted to the IPS cadre although his junior batch mates have been promoted as IPS in the year 2015. Hence, he has filed this OA.

3. On perusal, it is seen that the applicant has not exhausted the available departmental remedies. Therefore, without going into the merits of the case, I deem it appropriate to permit the applicant to submit a representation with regard to his grievance to the respondents within a period of two weeks from the date of receipt of a certified

copy of this order. On receipt of such representation, the respondents shall consider the same in accordance with law and pass a reasoned and speaking order within a period of four weeks thereafter.

4. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**10.04.2018**

SKSI